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सत्यमेव जयते

भारत सरकार / Government of India
कार्यालय महानियंत्रक एकस्व, अभिकल्प एवं व्यापार चिन्ह
Office of The Controller General Patents, Designs &
Trade Marks
Boudhik Sampada Bhavan, First Floor,
S. M. Road, Antop Hill,
Mumbai-400037, India.

दूरभाष (Tel):
☎ 022-24132735

फैक्स (Fax):
☎ 022-24123322

ई-मेल (Email):
cgooffice-mh@nic.in

वेबसाइट (website):

www.ipindia.nic.in

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Public Notice

Subject: Availability of WIPO Digital Access Service (DAS) under WIPO-India Cooperation Agreement

The applicants, stakeholders and public in general are hereby informed that Indian Patent office has started the WIPO Digital Access Service (DAS) with effect from 31/01/2018 for priority documents submitted by the applicants from the participating Patent offices under the WIPO-INDIA Cooperation agreement.

WIPO Digital Access Service (DAS) facilitates Easy, Secure, Quick and Inexpensive procedure for submission of certified copies of Priority documents: Some of the salient features of WIPO DAS are as under;

- Applicants can simply request the office of first filing to deposit/add the priority document into the WIPO DAS system, and request offices of second filing to use the service for obtaining access of such documents.
- Use of an access code provided by WIPO DAS to authorize access;
- Documents are exchanged via secure channels;
- The DAS Service is hosted and administered by WIPO.
- No need to provide a certified copy of a priority document separately to each office of second filing.
- No need to pay for multiple copies of paper priority documents;

Accordingly, IPO as a depositing Office will now upload certified copies of patent and industrial design applications as priority documents, including International Patent applications under PCT filed at the Office (RO/IN) filed on and after 31/01/2018, which the applicant specifically requests to make such priority documents available to the WIPO DAS.

Procedure for Depositing the priority document:

- a) A request may be made by the applicant to the Patent Office for depositing the certified copy of priority document to the WIPO DAS.
- b) The request for depositing the priority document of Patent application shall be accompanied by the applicable fee as per entry no. 49 in the First Schedule of The Patents Rules 2003.
- c) In case of Designs such requests should be made in Form 16 accompanied by the applicable fee in the First Schedule of The Designs Rules, 2001.
- d) The request can either be made along with the new application or subsequently within the prescribed time as mentioned in the relevant rules.
- e) Applicant(s)/Authorized Agent(s) or Attorney(s) should ensure that they submit correct, functional and valid email address while requesting for deposition of certified copy of priority document through WIPO DAS.
- f) Once the applicant requests the depositing Office to provide a copy of the priority document to be submitted under DAS, they will receive an access code through the email which they shall share with the accessing office for retrieval of that certified priority document from DAS (For further information please see PCT Applicant's Guide, Annex B of the DAS depositing Office).

Procedure for making available the priority document through DAS:

- a) In case of Patents & Designs application for which the priority document has been deposited as per the procedure as mentioned above, the applicant is required to send a letter to the Patent office(s) where the priority document is required to be submitted (Provided that the office participates in the WIPO DAS for Priority Documents) (<http://www.wipo.int/das/en>) by mentioning the application number and access code received by the applicant through email from DAS.
- b) In case of PCT international applications, the applicant should check the relevant Box No. VI next to the priority claim on the PCT Request form (PCT/RO/101) mentioning the access code received by the applicant through email from DAS for each specific priority document.


(O. P. Gupta) 12/2/18

Controller General of Patents, Designs & Trade Marks